

F.No. 20-95/CPIO-NDCESTAT/2025  
Customs Excise And Service Tax Appellate Tribunal  
West Block No.2, R.K. Puram, New Delhi

I.D. No. 20-95/2025  
Date: 15.12.2025

To

CA Mehul Kothari  
Sardar Sarovar Narmada Nigam Ltd  
Block No 12, New Sachivalay, CH Rd,  
Sector 11, Gandhinagar, Gujarat - 382010  
Email id: mehulrajkothari888@gmail.com

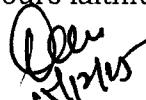
Sub: Information sought under Right to Information Act, 2005.

Sir,

Please refer to your RTI application with Registration No. CESTA/R/E/25/00050 dated 08.12.2025.

Information sought under RTI	Reply to the information
Kindly provide the complete paper book including appeal memorandum, annexures, written submissions, hearing documents, department notes and all records filed under Diary No. 30027/2022, Case No : Service Tax/0030105/2022	As per CESTAT (Procedure) Rules, 1982, copy of the appeal or documents filed by the appellant/respondent can only be provided to the parties lis in the appeal i.e., appellant, respondent or the authorized representative.

Yours faithfully,



(Vaishali Kharbanda)  
Technical Officer/ CPIO

✓ Copy to: Computer Section, for uploading of reply to the RTI on the CESTAT website.



(Vaishali Kharbanda)  
Technical Officer/ CPIO

Note:- If the applicant is aggrieved by the information provided, he may appeal to the Hon'ble Shri P.V. Subba Rao, Member (Technical), First Appellate Authority, CESTAT, West Block No.2, R.K. Puram, New Delhi-110066 within 30 days.